

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3546
ANSWERED ON:16.04.2010
IT RAID
Mithlesh Shri

Will the Minister of FINANCE be pleased to state:

- (a) the number of places where raids were conducted by the Income Tax Department in the country during 2009-2010 till 31st January;
- (b) the details of individuals and entities found guilty therein;
- (c) the details of seizures made in the raids and action taken in each of such case; and
- (d) the measures proposed to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) and (b): The number of warrants executed for search and seizure action by the Income Tax Department in the country during 2009-2010 till 31st January 2010 is 2420. Search operation u/s 132 of the Income Tax Act is conducted by the Income tax Department to gather evidences relating to tax evasion. After the search, assessments of individuals and entities are made u/s 153 A and 153C of Income tax Act, 1961 which involves detailed examination of seized material, reports of post search enquiries and also giving proper opportunity to such individuals and entities. The assessments become final only after decision in appeals before Commissioner of Income tax (Appeals), Income Tax Appellate Tribunal, High Courts and Supreme Court. Any individual or entity can be said to be guilty only after the assessment becomes final and conviction order by the Court is obtained in prosecution proceedings launched as per the Income tax Act, 1961.

(c) The total value of assets seized by the income tax Department in Search & Seizure actions conducted during the F.Y. 2009-10 till 31st January 2010 is Rs. 636.44 crores and assessment proceedings are initiated as per the provisions of Income tax Act, 1961.

(d) Appropriate actions under the Direct Tax Laws are taken to bring to tax the undisclosed income/assets detected during the Search and Seizure proceedings.